

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP. No.68/2000

in

OA.1226/99

Date of order: 9-2-2001

Between:

N.Ramakrishna.

...Applicant

And

1. Sri Shyamal Ghosh, Secretary to
Govt.of India, Ministry of Communications,
Dept.of Telecommunications,
Sanchar Bhavan,Ashoka Road,
New Delhi-1100 01.

2. Sri Sathagopan, Advisor (HRD),
Dept.of Telecommunications,
Sanchar Bhavan,Ashoka Road,
New Delhi-110001.

3. Sri R.C.Agarwal,
Chief General Manager Telecom,
Advanced Level Telecom Training Center,
Ghaziabad-201 001.

4. Sri Ramanujam,
Chief General Manager Telecom,
A.P.Circle,Door Sanchar Bhavan,
Nampally Road,
Hyderabad-500 001.

...Respondents

Counsel for the Applicant :: Mr.J.Sudheer,Advocate

Counsel for the Respondents: Mr.B.Narasimha Sharma,Sr.CGSC

CORAM :

THE HON'BLE MR.B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

THE HON'BLE MR.M.V.NATARAJAN : MEMBER (ADMN.)

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Order

(Per Hon'ble Mr.M.V.Natarajan,M(A))

Heard the learned counsel Mr.J.Sudheer for the applicant and the learned standing counsel Mr.M.C.Jacob for Mr.B.N.Sharma for the Respondents.

2. Orders have been issued complying with the directions given by this Tribunal in OA.1226/99 dt.27.4.2000 vide proceedings No.OA/70/3/XII, dt.15.11.2000. The applicant

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has been promoted to officiate in Senior Time Scale of ITS Group-A and allotted to A.P. Telecom Circle. The orders shall be effective from 29.5.2000 the date on which the official stands promoted in this grade and that the promotion ~~will~~ be subject to the reply affidavit ^{pending before} filed by the department in the case of Hon'ble High Court of AP. The counsel for the applicant submits that the applicant is eligible for being considered for promotion effective from the date of 23.8.96 when his immediate junior has got his promotion.

3. We have gone through the orders passed in the OA No.1305/97 and OA.No.1226/99, dt.27.4.2000. The applicant in OA.1226/99 did seek his promotion w.e.f. 23.8.96 the date on which his immediate junior was promoted with all consequential benefits such as arrears of salary, increments, seniority and further promotions etc within a period of 2 weeks. However the Tribunal's direction was that the applicant will be eligible to the benefits arising out of the directions given in OA.1305/97 decided on 17.3.98 but subject to outcome in the WP.23582/98 to be decided by the Hon'ble High Court of A.P. Therefore no specific directions have been issued by the Tribunal either in OA.1305/97 or in OA.1226/99. Should the applicant ^{raise a} ~~call for~~ grievance ^{retrospective} regarding ~~restoration of his promotion, on disposal of~~ pending W.P., the applicant may file a fresh OA seeking such relief if so advised.

4. Hence CP is closed. No costs.

Secretary
(M.V. Natarajan)
Member (Admn.)

R.S.
R.S. Jai Paramashwar
Member (Soc'l.)

'SA'

Dated: 9th February, 2001
(Dictated in open court)